

By E-Mail/Speed Post

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2020/\_\_\_\_\_/A

From :- Shri Gautam Baruah  
Registrar (Vigilance)  
Gauhati High Court, Guwahati

To, The Registrar  
Gauhati High Court  
Itanagar Permanent Bench  
Naharlagun

Dated Guwahati, the \_\_\_\_\_ October, 2020

Sub:- **Leave Encashment.**

Ref:- Your letter No. HC(IB)09/2013/1694-96 dated 09.10.2020.

Sir,

With reference to the letter on the subject cited above, I am directed to inform you that the leave encashment of Shri Hirendra Kashyap, District & Sessions Judge, Khonsa, Tirap, Arunachal Pradesh for the block period of 2016-2017 and 2018-2019 has been approved, subject to the availability of leave.

Shri Kashyap may be informed accordingly.

Yours faithfully,

*sd/-*

**REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-16/2020/ 3812 - 3815 /A, dated 15/10/20**

Copy to:

1. The Accountant General (A&E), Itanagar, Arunachal Pradesh, for information.
2. The Secretary to the Govt. of Arunachal Pradesh, Law & Judicial Department, for information.
3. Shri Hirendra Kashyap, District & Sessions Judge, Khonsa, Tirap District, Arunachal Pradesh for information with reference to his letter No. D&SC/KSA/Estt/2019/02/1016 dated 08.10.2020.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with requested to upload this letter in official website.

*sd/-*  
15/10/2020

**REGISTRAR (VIGILANCE)**

*sd/-*